

CC No : 01/2015  
ECIR : DLZO/15/2014/AD(VM)  
U/S : 3 and 4 of PMLA Act  
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

07.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta and Sh. Mohd. Faraz, Ld. SPPs for ED.  
Sh. Vikas Pahwa, Ld. Sr. Counsel with Sh. Shadman Siddiqui  
Ld. Counsels for applicant Mohit Jain.  
Sh. R.K.Handoo and Sh. Rajat Manchanda for applicant  
Ajeit Saksena.  
Sh. Atul Guleria, Ld. Counsel for applicant Preen  
Hamirani Khan.  
Sh. Sachit Jolly, Ld. Counsel for applicant Rajnish Gupta.  
None for applicants Rajesh Mangal, Pankaj Kapur and sidharth  
Sareen



Matter is listed today for consideration on LOCs issued by the Enforcement Directorate against applicants Mohit Jain, Rajesh Mangal, Sidharth Sareen, Ajeit Saksena, Pankaj Kapur, Preen Hamirani Khan and Rajnish Gupta.

Sh. Vikas Pahwa, Ld. Sr. Counsel for applicant Mohit Jain submits that the applicant is not an accused in the present matter and the LOC issued against him may be withdrawn.

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Ld. Counsel for ED submits that ED needs 15 days time to file consolidated reply to these applications and the ED may withdraw/revoke some of the LOCs.

Sh. Atul Gularia, Ld. Counsel for applicant Pareen Hamirani Khan submits that applicant is a witness and the LOC issued against her is not sustainable.

Similar contention is made by Sh. Sachit Jolly, Ld. Counsel for applicant Rajnish Gupta. Ld. Counsel also submits that the LOC issued against applicant Rajnish Gupta must have lapsed as more than one year has passed since the date LOC was issued.

No one is present for applicants Rajesh Mangal and Pankaj Kapur. Issue notice to counsels for the applicants for 23.07.2020 through whatsapp and email.

At this stage Sh. Atul Gularia, Ld. Counsel submitted that as per his information, the LOC issued against applicant Sidharth Sareen has been revoked. Ld. Counsel for ED submits that the LOC issued against applicant Sidharth Sareen has been revoked.

**Thus the application filed by applicant Sidharth Sareen has become infructuous and is accordingly disposed of.**

Sh. R.K.Handoo and Sh. Rajat Manchanda, Ld. Counsels for applicant Ajeit Saksena submits that the application filed by Ajeit Saxena for withdrawal of LOC is pending. Ld. Counsel for ED submits that reply has already been filed by ED on 16.12.2019.

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Ld. Counsel for applicant Ajeit Saksena submits that applicant is not an accused in the present matter and the LOC issued against him is not sustainable. Ld. Counsel for the applicant submits that applicant Ajeit Saksena is a resident of UAE and is employed therein and his work is suffering. Ld counsel for applicant Ajeit Saxena<sup>KS</sup> also submits that applicant Ajeit Saxena<sup>KS</sup> may be permitted to travel abroad w.e.f. 10.7.2020.

Ld. Counsel for ED submits that Applicant has not joined investigation and the applicant Ajeit Saxena<sup>KS</sup> may be directed to join investigation on 10.07.2020 at 12.00 noon.

Ld. Counsel for applicant Ajeit Saksena submits that applicant will join investigation on 10.7.2020 at 12.00 noon. Ld. Counsel for applicant also submits that the applicant intends to take flight in mid night of 10.07.2020.

Thus under the facts and circumstances, applicant Ajeit Saksena is allowed to travel abroad i.e UAE from 10.07.2020 to 11.09.2020 subject to the following conditions:-

- (a) Applicant will submit the address of his stay with telephone/contact numbers to the Court before his departure.
- (b) Applicant shall furnish FDR for a sum of Rs. 5 lacs in his name.
- (c) He shall inform the Court about his arrival in India within 24 hours.
- (d) He shall not tamper with the evidence nor try to influence any witness in any manner and shall not



Sh. ARVIND KUMAR  
Special Judge (PC Act), CBI-10  
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use the permission granted to him contrary to the Rules.

- (e) This permission shall be subject to other applicable Rules and will not be deemed as directions to any other authority except the permission from the side of the Court.
- (f) The applicant shall file complete copy of his passport alongwith the copy of Visa in the Court on his return from abroad.
- (g) In case of any of the above conditions are violated, the bank guarantee/FDR will be forfeited to the State.

LOC opened against the applicant Ajeit Saksena shall remain suspended/withdrawn from 10.07.2020 to 11.09.2020. The ED shall inform to the Immigration Department regarding withdrawal of LOC.

Copy of this order be sent to the concerned parties and be also sent to Immigration Office for compliance.

**Put up on 23.07.2020 for consideration on the applications for withdrawal for LOCs.**

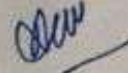


Signed scanned copy of this order is being sent through Ahlmad of this Court with direction to send the same to concerned District Court, RADC for uploading on official website of Delhi District Court.

*Arvind*

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Special Judge (PC Act), CBI-10  
Room No. 503, Rouse Avenue Court Complex,  
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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)  
Special Judge (PC Act), CBI-10  
Rouse Avenue Court  
New Delhi/07.07.2020

Special Judge (PC Act) CBI-10  
Room No. 503, Rouse Avenue Court Complex,  
Deen Dayal Upadhyay Marg, New Delhi



CC No : 48/2019  
RC No. : 01/DZCR/2019  
Branch : Central Region Delhi Zone  
U/S : 3 & 4 of PMLA Act  
ED Vs. Gautam Khaitan & Ors.

07.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta and Sh. Mohd. Faraz, Ld.  
SPPs for ED.  
Sh. P.K.Dubey and Sh. Ram Aditya Tiwari, Ld.  
Counsels for accused no. 1 and 2.  
Accused Gautam Khaitan in person.  
None for accused no. 3 and 4.

Ld. Counsel for ED submits that ED had already sent summons to accused no. 3 and 4 through MHA and the MHA has forwarded the summons to the concerned countries, however, the report is awaited. Ld. Counsel for the ED further submits that in the mean time fresh summons may be issued.

Under the facts and circumstances, matter is adjourned to

10.11.2020. Issue fresh summons to accused no. 3 and 4.



At this stage Ld. Counsel for accused Gautam Khaitan submits the ED has seized the mobile phone of accused Gautam Khaitan and ED were directed to supply the soft as well as hard copy of the data of the said

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**Sh. ARVIND KUMAR**  
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phone. Ld. Counsel for accused further submits that data provided is not complete and some data supplied in the form of soft copy is not opening.

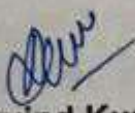
Ld. Counsel for ED submits that he will ask the IO to resolve this issue.

**Matter be also put up on 04.08.2020.** The ED shall ensure that complete data of the mobile phone is supplied to accused Gautam Khaitan.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



  
(Arvind Kumar)  
Special Judge (PC Act), CBI-10  
Rouse Avenue Court  
New Delhi/07.07.2020

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CC No : 02/15  
RC NO : 217 2011 A 0004  
Branch : CBI/ACU-V/New Delhi  
U/S : 120B, 420 IPC  
r/w 13(2) r/w 13(1)(d) of P.C. Act, 1988  
CBI Vs. Randhir Singh Thakur

07.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. V.K. Ojha, Ld. Sr. PP for CBI.  
None for accused no. 1 R.S.Thakur.  
Sh. Anindya Malhotra, Ld. Counsel for accused  
no. 2, V. K.Gulati  
None for accused no. 4 to 7 and 9.

The case of accused no. 3 to 8 have already been separated from the aforesaid accused persons.

Sh. Anindya Malhotra, Ld. Counsel for accused no.2, V. K.Gulati submits that he wants to place on record some more judgments. Let the judgments be filed within one week through email.

Reader submits that he could not contact Ld. Counsels for accused no. 4 to 7 and 9. He also submits that Ld. Counsel for accused no. 1 was informed about today's date of hearing.



*Shw*



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Issue notice to Ld. Counsel for accused no. 1 and Ld. Counsels for accused no. 4 to 7 and 8 through whatsapp/email for the next date of hearing.

**Put up on 31.07.2020.**

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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



  
(Arvind Kumar)  
Special Judge CBI-10  
Rouse Avenue Courts  
New Delhi/07.07.2020

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